

**GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO.† 5224
ANSWERED ON 02.04.2025**

MINING LEASES ISSUED IN 5TH AND 6TH SCHEDULE AREAS

†5224. SHRI RAJKUMAR ROAT:

Will the Minister of MINES be pleased to state:

- (a) the State-wise number of mining leases issued in States included under the 5th and 6th Schedule areas of the country along with the total areas covered thereunder;
- (b) the State-wise number of the said leases with active mining underway along with the revenue being earned therefrom;
- (c) the State-wise number of people displaced from all of the said mining areas including the amount of compensation given to them along with the details thereof;
- (d) the type of land in the areas of issued mining leases in the scheduled areas of Madhya Pradesh, Gujarat, Rajasthan and Chhattisgarh during the last five years;
- (e) whether consent of the Gram Sabha was obtained for the said mining leases under the PESA Act;
- (f) if so, the State-wise and mining lease-wise details thereof along with the details of the said consent; and
- (g) the provisions under which permission of mining on forest land and pasture land in the scheduled areas of the said States has been accorded during the last five years along with the details of the departmental No Objection Certificate?

ANSWER

**THE MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)**

(a) & (b) State-wise total number of Mining Leases for the major minerals in States included under the 5th and 6th Schedule areas of the country alongwith total areas and number of operational mines is given at Annexure I. As per the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 and the rules framed thereunder, the State Governments are empowered to grant mineral concessions for the minerals located within their respective jurisdiction and to collect the revenue generated there upon. The revenue from the mining leases accrues to the State Governments.

(c) The subject matter of rehabilitation of displaced people is in the purview of State Governments.

(d) to (g) During the last 5 years (2020-21 onwards) 7 leases have been granted in the Scheduled areas for the State of Madhya Pradesh covering total area of 107 hectares. For Gujarat, Rajasthan and Chhattisgarh, no mining lease has been granted in the past 5 years in Scheduled areas. As per the information received from the State Government of Madhya Pradesh, above 7 leases have been granted after obtaining all requisite permissions.

Annexure I**ANNEXURE REFERRED TO AT PART 'A' & 'B' IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 5224 REGARDING 'MINING LEASES ISSUED IN 5TH AND 6TH SCHEDULE AREAS'.**

State-wise total number of Mining Leases for the major minerals, in States included under the 5th and 6th Schedule areas of the country with total area and number of operational mines.

State	Total Number of Leases	Sum of Total Lease Area (in Ha.)	Number of Operational/ Working Leases
Andhra Pradesh	27	657	10
Assam	6	859	4
Chhattisgarh	78	16146	38
Gujarat	3	1108	2
Jharkhand	31	4548	4
Madhya Pradesh	153	6318	77
Maharashtra	50	7102	33
Meghalaya	23	825	15
Odisha	127	40023	79
Rajasthan	17	6715	14
Telangana	15	1835	6
Grand Total	530	86136	282